

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1106/2019

Dated Wednesday, the 25th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

K. Rukmangathan

Plot NO. 18 & 19, Senthil Andavar Street

Thiruvalluvar Nagar

Adambakkam, Chennai – 600 088. ... Applicant

By Advocate M/s K.S. Murugan

Vs

1. Union of India represented by

The Joint Secretary and

Chief Passport Officer

Ministry of External Affairs

Patiala House, Tilak Marg

New Delhi -110 011.

2. Union of India represented by

Department of Personnel and Training

New Delhi.

3. The Regional Passport Officer

Government of India

Ministry of External Affairs

Regional Passport Office

Chennai – 600 002.

... Respondents

By Advocate Ms. M. Santhini

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the first respondent to consider the representation made by the applicant dated 02.11.2018 (sic) and treat the applicant's service from 01.07.2012 to 30.06.2013 as one full year service and therefore pass an order that the applicant is entitled to one notional increment for the period from 01.07.2012 to 30.06.2013 for the purpose of pensionary benefits

ii. Pass such further or other orders which are necessary to meet the ends of justice”.

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has filed representation dated 02.11.2018 as Annexure A-5 before the competent authority regarding his claim on the basis of P.Ayyamperumal's case in WP No.15732/2017 which is still pending and no speaking order is passed till now. The applicant will be satisfied if the said representation is disposed of within a reasonable time frame.

3. Ms.M.Santhini learned counsel for the respondents submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

“The competent authority is directed to consider the applicant's Annexure A-5 representation dated 02.11.2018 and dispose of the same in the light of the various decisions of the Hon'ble High Court and Hon'ble Supreme Court regarding the eligibility of the applicant

for getting further increment, by passing a speaking order as per the relevant rules and regulations, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

25.09.2019